



2026:AHC:40476

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 6143 of 2026

Gangesh Yadav

.....Petitioner(s)

Versus

State Of U.P. And 17 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Seraj Ahmad, Shibli Naseem
Counsel for Respondent(s)	: Bhupendra Kumar Tripathi, C.S.C.

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. Heard learned counsel for the petitioner, learned Standing Counsel for the respondent-State, Sri B. K. Tripathi, learned counsel for the respondent no.4, Sri Raghvendra Tripathi holding brief of Sri Rohit Singh, learned counsel for the private respondent no.9 and perused the record.
2. In view of the order proposed to be passed herein, no useful purpose would be served by putting the respondent/respondents to notice and keeping this petition pending before this Court. However, in case respondent/respondents feels aggrieved by the order his/her right to seek modification/variation of the order is being kept reserved.
3. The basic relief sought by the petitioner in the present petition is to direct the respondent no.2-Additional Commissioner (Judicial), Ist, Varanasi Division, Varanasi to decide Appeal No.2970 of 2024 expeditiously.
4. It is argued by counsel for the petitioner that though a considerable time has already been lapsed but till date no final decision has been taken in the matter.
5. In the facts and circumstances of the case, the present petition is disposed of directing the court concerned to decide the aforesaid appeal expeditiously strictly in accordance with law and without granting unnecessary adjournment unless there is no legal impediment.

(Prakash Padia,J.)

February 23, 2026
Pramod Tripathi